

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

**IA NOs. 544 & 545 OF 2016 IN
DFR NO. 2620 OF 2016 &
IA NO. 66 OF 2017**

Dated: 25th January, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:

Delhi Bar Association	Appellant(s)
Vs.		
Delhi Electricity Regulatory Commission & Anr.	Respondent(s)

Counsel for the Appellant(s) : Mr. B.P. Agarwal
Mr. Sunil Kumar Gupta

Counsel for the Respondent(s) : Mr. Divyanshu Rai
Mr. Nikhil Nayyar for R-1

Mr. Anupam Verma
Mr. Rahul Kinra
Mr. Anurag Bansal for R-2/TPDDL

ORDER

IA NO. 66 OF 2017

(Appl. for condonation of delay in filing the reply)

Delay in filing reply is condoned and reply is taken on record.
Application is disposed of.

IA NO. 545 OF 2017

(Appl. for condonation of delay in filing)

Learned counsel for the State Commission seeks a week's time to file reply. He may file the same on or before 02.02.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 10.02.2017 after serving copy on the other side.

List the matter on **21.02.2017.**

(I.J. Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

ts/vt